CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
<u>MUMBAI</u>

WEST ZONAL BENCH

Excise Appeal No. 833 of 2012

(Arising out of Order-in-Appeal No. YDB (15-17)/2012 dated 28.02.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai)

M/s. Metal Tube & Rolling Mills …..**Appellant**
Marol- Maroshi Road,
Marol Andheri, Mumbai

Vs.

Commissioner of Central Excise, Mumbai I …..**Respondent**
115, New Central Excise Bldg.
Maharshi Karve Road,
Churchgate, Mumbai

With

Excise Appeal No. 834 of 2012

(Arising out of Order-in-Appeal No. YDB (15-17)/2012 dated 28.02.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai)

Kantilal M Morakhia …..**Appellant**
Marol- Maroshi Road,
Marol Andheri, Mumbai

Vs.

Commissioner of Central Excise, Mumbai I …..**Respondent**
115, New Central Excise Bldg.
Maharshi Karve Road,
Churchgate, Mumbai

<u>APPEARANCE:</u>

Shri Mayur Shroff, Advocate for the appellant
Shri N N Prabhudesai, Supdt. (AR) for the respondent

<u>CORAM:</u> **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85569-85570/2022

DATE OF HEARING: 20-06-2022
DATE OF DECISION : 20-06-2022

Per: Coram

Appellants had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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